

S.No.8

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1**  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
**05-12-2022 AT 11:00 AM THROUGH VIDEO CONFERENCE**

**CP(IB) No. 338/7/HDB/2021**  
U/s 7 of IBC, 2016

**IN THE MATTER OF:**

M/s. Rama Dhoota Traders

**...Financial Creditor**

**Vs**

M/s Avexa Corporation Pvt Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)**  
**SHRI. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**O R D E R**

Ld. Counsel Shri. Pandu Ranga Reddy for the Financial Creditor and Ld. Counsel Shri. V Murali Manohar for the Corporate Debtor are present.

We have heard the Ld. Counsel for the Financial Creditor in part. At request matter adjourned enabling the Ld. Counsel to file list of dates in respect of the purported money transactions said to be between the Financial Creditor and Corporate Debtor and in respect of tax invoices are referred in the Rejoinder. One week time is granted. Matter adjourned to 15.12.2022.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**